

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH.

Original Application No. 1258/92

Transfer Application No. ----

Date of decision 12-7-93

A.H.Kale

Petitioner

Mr.D.V.Gangal

Advocate for the Petitioner

Versus

U.O.I. & Ors.

Respondent

Mr.V.S.Masurkar

Advocate for the Respondent(s)

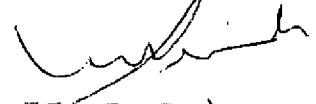
Coram :

The Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman

The Hon'ble Shri M.Y.Priolkar, Member(A)

1. ~~Whether the Reporters of local papers may be allowed to see the Judgement ?~~ W
2. To be referred to the Reporter or not ?
3. ~~Whether their Lordships wish to see the fair copy of the Judgement ?~~
4. Whether it needs to be circulated to other Benches of ~~W~~ the Tribunal ?

  
(M.Y.PRIOLKAR)  
Member(A)

  
(M.S.DESHPANDE)  
VC

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

O.A.1258/92

A.H.Kale,  
Shipwright,  
Kale Chawl,  
Shivaji Chowk,  
Golibar,  
Ghatkopar,(W),  
Bombay - 400 086. .. Applicant

-versus-

Union of India  
and three ors. .. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande  
Vice-Chairman.

Hon'ble Shri M.Y.Priolkar, Member(A)

Appearances:

1. Mr.D.V.Gangal  
Advocate for the  
Applicant.
2. Mr.V.S.Masurkar  
Counsel for the  
Respondents.

ORAL JUDGMENT: Date: 12-7-1993  
(Per M.S.Deshpande, Vice-Chairman)

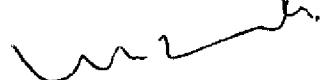
Heard Mr.D.V.Gangal for the applicant  
and Mr.V.S.Masurkar for the respondents. No  
reply has been filed and there is apparently  
some inconsistency in the description of the  
documents which is attached and the relief  
mentioned in the relief clause as review  
petition is addressed to the President of  
India on 3rd October, 1992 and the copy  
annexed with the petition which appears to  
have been addressed to the Admiral Superintendent,  
Naval Dockyard on 1st October, 1992.

2. Mr.Gangal states that this was  
a mistake committed by <sup>his</sup> ~~the~~ office while giving  
the description of the addressee as Admiral  
Superintendent. Since no reply has been filed  
we may accept the explanation given by the  
applicant and para 5 Annexure 'Q' to the

application shows that it was addressed to the President of India as the highest executive of the State and the Supreme Commander of the Armed Forces.

3. We, therefore, direct the respondents to decide the review application dt. 3rd October, 1992 addressed to the President of India within six weeks from today.
4. O.A. is disposed of accordingly.

  
(M.Y. PRIOULKAR)  
M(A)

  
(M.S. DESHPANDE)  
VC